

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **SHIVALAY INFRACON PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Shivalay Infracon Private Limited
2.	Date of incorporation of corporate debtor	24/07/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2009PTC137148
5.	Address of the registered office and principal office (if any) of corporate debtor	7, Rabindra Sarani 4th Floor, Room No - 411, Kolkata, West Bengal, India, 700001
6.	Insolvency commencement date in respect of corporate debtor	10-08-2026 (Received on 12-08-2026)
7.	Estimated date of closure of insolvency resolution process	06/02/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Chandra Kumar Jain IBBI/IPA-001/IP-P00214/2017-18/10414
9.	Address and e-mail of the interim resolution professional, as registered with the Board	18 Rabindra Sarani, Poddar Court, Gate No. 1, 8th Floor, Room No. 816, Kolkata - 700001, West Bengal. ckcacs@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	18 Rabindra Sarani, Poddar Court, Gate No. 1, 8th Floor, Room No. 816, Kolkata - 700001, West Bengal. E-Mail ID: sipl.ibr@gmail.com
11.	Last date for submission of claims	24/08/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name of Classes Nil as per the available information with RP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the Shivalay Infracon Private Limited on 10/08/2026.

The creditors of Shivalay Infracon Private Limited, are hereby called upon to submit their claims with proof on or before 24/08/2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Chandra Kumar Jain

Interim Resolution Professional of **Shivalay Infracon Private Limited**

IBBI/IPA-001/IP-P00214/2017-18/10414

Date : 13/08/2026

Place : Kolkata

AFA Details: AA1/10414/02/300627/109066 valid up to 30-06-2027

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Chandra Kumar Jain
Interim Resolution Professional of
Shivalay Infracon Private Limited
IBBI/IPA-001/IP-P00214/2017-18/10414
AFA Details: AA1/10414/02/300627/109066
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